

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1444, 1445 & 1443 OF 2018
IN DFR NO. 2069 OF 2018**

Dated: 22nd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Delhi Bar Association

Versus

Delhi Electricity Regulatory Commission & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. B.P. Agarwal

ORDER

**IA NO. 1445 of 2018
(*Appln. for condonation of delay in re-filing*)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, delay of 70 days in re-filing the appeal is condoned. Application is allowed.

**IA NO. 1444 of 2018
(*Appln. for leave to appeal*)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, leave to appeal is granted. Application is allowed.

IA NO. 1443 OF 2018
(Appln. for condonation of delay in filing)

Issue notice to the Respondents returnable on 03.12.2018. Dasti, in addition, is permitted.

List the matter on **03.12.2018.**

(S. D. Dubey)
Technical Member
ts/mk

(Justice Manjula Chellur)
Chairperson